

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-92(PB)/2017

IN THE MATTER OF:

S.E. Investment Ltd.
Vs
Solitare Realinfra Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT

:- Mr. P. Nagesh, Advocate with
Mr. Dhruv Gupta, Advocate

ORDER

Learned counsel for the petitioner moves this petition. It is represented by the learned counsel for the petitioner that an advance copy of the petition alongwith all Annexures had been duly dispatched by courier to the corporate debtor and in relation to the same the dispatch receipt is also enclosed as page no. 401 of type set of document. It is also represented by the learned counsel for the petitioner that Service of notice is also evidenced by the tracking report issued by the courier. Let the said tracking report be filed along with affidavit of service.

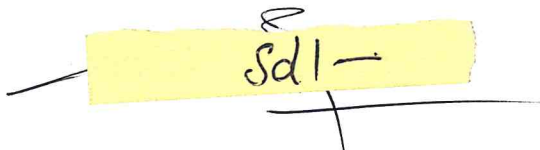


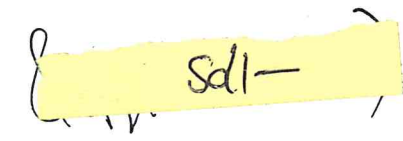
**Deepak Kumar
05.02.2018**

Cont..

In relation to the next date of hearing, notice shall be taken to the Corporate Debtor which is fixed on 27th February 2018 within a period of one week, Process by Dasti also permitted. Service through email is also directed to the email-Id as reflected in the Master Data of MCA of the Corporate Debtor.

Post the matter on 27th February 2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(VARADHARAJAN)
MEMBER (JUDICIAL)